

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'D' BENCH, CHENNAI
श्री महावीर सिंह, उपाध्यक्ष एवं श्री जी. मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI MAHAVIR SINGH, VICE-PRESIDENT
AND SHRI G.MANJUNATHA, ACCOUNTANT MEMBER

आयकर अपील सं./I.T.A.No.2140 to 2142/Chny/2019

(निर्धारणवर्ष / Assessment Year: 2013-14, 2013-14 & 2014-15)

Mr. Meenakshi Sundaram Sampath 3, Multi Industrial Nagar, Gerugambakkam, Porur, Chennai-600 116.	Vs	The Assistant Commissioner of Income Tax, Central Processing Cell-TDS Ghaziabad-201 010.
PAN: AANPS 2952G		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	None
प्रत्यर्थीकीओरसे/Respondent by	:	Ms. R.Anita, Addl.CIT

सुनवाईकीतारीख/Date of hearing	:	08.11.2021
घोषणाकीतारीख /Date of Pronouncement	:	08.11.2021

आदेश / ORDER

Per BENCH:

These three appeals filed by the assessee are directed against separate, but identical order passed by the learned CIT(A)-17, Chennai, all dated 16.05.2019 and pertain to assessment years 2013-14, 2013-14 & 2014-15.

2. At the time of hearing, none appeared on behalf of the assessee. We have heard learned DR and also perused the materials available on record. The assessee has filed a letter along with Form No.5 issued by the Department under 'Vivad se Vishwas Scheme, 2020' and submitted that the assessee

has availed the VSVS scheme to settle its pending disputes. The assessee further submitted that the Department has accepted applications filed by the assessee and issued Form 5 quantifying amount of taxes payable under VSVS scheme. Therefore, the assessee submitted that both these appeals filed by the assessee may be dismissed as withdrawn. The Id. DR, on the other hand, has no objection for dismissing the appeals as the Designated Authority has issued Form 5. Therefore, considering the fact that the assessee has filed application for withdrawal of appeals and has also filed Form 5 issued by the Department, we dismiss these three appeals filed by the assessee as withdrawn. However, a liberty is given to the assessee to restore the appeals, in case the application filed by the assessee before the Designated Authority, is rejected for any reason.

3. In the result, these three appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 8th November, 2021

Sd/-
(महावीर सिंह)
(Mahavir Singh)
उपाध्यक्ष/ Vice-President
चेन्नई/Chennai,

Sd/-
(जी. मंजुनाथ)
(G. Manjunatha)
लेखा सदस्य / Accountant Member

दिनांक/Dated 8th November, 2021
DS

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. Appellant
2. Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.